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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 52/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017**

Name of the Company:

Ramesh Kumar Pasvan

V/s.

International Frozen Foods Industries Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rahil P. Jain for. M.N. Marfatia.	Advocate.	Petitioner	Rahil M.N. Marfatia
2.	M.N. MARFATIA	ADV.	Petitioner	M.N. Marfatia

**ORDER**

Learned Advocate Mr. M. N Marfatia with Learned Advocate Mr. Rahil Jain present for Operational Creditor/ Applicant. None present for Respondent.

Proof of service of date of hearing filed.

Heard arguments of learned Counsel for Applicant.

It is noticed that bank account statement of the applicant not filed.

Applicant is directed to file bank statement in which his salary is deposited by the company.

List the matter on 26.07.2017.

*Due 20/7/17*  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 20th day of July, 2017.